

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 111
29/252/ND/2020

IN THE MATTER OF:

Income Tax Officer, Ward 6(2) New Delhi

...PETITIONER

Vs.

**RoC in the matter of M/s. Competent
Infracon Pvt. Ltd.**

...RESPONDENT

Section

Under Section 252

Order delivered on 03.01.2020

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Respondent/ Corporate-debtor :

For the ROC

**:Mr. M. Yadubhushana Rao
AROC.**

For the Income Tax Department

**:Ms. Laxmi Gurung Sr. Standing
Counsel, Mr. Dinesh Sharma,
Adv.**

ORDER

Heard the submissions made by the counsel for the Income Tax Department. Counsel for the Income Tax Department has submitted that all respondents have been duly served and the steps are being taken for filing affidavit of service. Matter is adjourned to 13.04.2020.

- S d -

**(V.K. Subburaj)
Member (T)**

- S d -

**(P.S.N. Prasad)
Member (J)**

(Meenu)